

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:148

ANSWERED ON:03.08.2005

NORMS/RULES FOR TESTING PACKED FOOD ITEMS AND SOFT DRINKS

Chavda Shri Harisinh Pratapsinh;Patel Shri Jivabhai Ambalal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the specified norms and rules for testing the packed food items and soft drinks;
- (b) the number of said items tested during the last three years;
- (c) the details of the items which have failed to meet the specified norms alongwith the names of the companies that manufactured them; and
- (d) the rules under which the Government has taken action against the companies whose products have failed to meet the specified norms during the last three years?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a)to(d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 148 FOR 3RD AUGUST, 2005

The Standards/specifications for various food articles including packed food items and soft drinks have been laid down in Appendix 'B' of the Prevention of Food Adulteration Rules, 1955. The procedure for taking, sealing, despatch and testing of food samples has also been prescribed under the said Rules.

The implementation of the PFA Act, 1954, and Rules framed thereunder are entrusted to the Food (Health) Authorities of the States/U.Ts. The enforcement staff of the States/U.Ts. draw random samples of different food articles including packed food items and soft drinks suspected to be adulterated for analysis from all levels viz. manufacturers, wholesalers and retailers.

The details of the number of food samples of all commodities including packed food items and soft drinks examined; and the number of food samples found adulterated during the years 2001 to 2003, based on the information furnished by Food (Health) Authorities of States/U.Ts. are annexed.

In respect of food samples that are not found to be conforming with the prescribed standards, action is taken by the Food Health Authority of the State/UT under Sections 7 & 16 of the Prevention of Food Adulteration Act, 1954, and Rules framed thereunder.

ANNEXURE -I

DETAILS OF FOOD SAMPLES EXAMINED AND FOUND ADULTERATED (COMMODITY WISE) INCLUDING PACKED FOOD ARTICLES FOR THE YEARS 2001 - 2003

Year Beverages Spices and Sweetening Tea,coffee, Milk
alcoholic/non condiments agents cocoa and
alcoholic chicory

(E) (A) (E) (A) (E) (A) (E) (A) (E) (A)

2001#	3914	718	14823	1068	3451	409	9285	312	6372	2111
2002##	3906	750	15103	1076	4064	416	8571	327	6199	2066
2003###	4577	494	12666	780	3898	406	7026	237	7358	2425

Butter, Edible oils, Cereals, Fruit Infant food Other miscellaneous

ghee, ice- fats and cereal products food products
 cream and vanaspati products
 milk and pulses
 products

(E) (A) (E) (A) (E) (A) (E) (A) (E) (A) (E) (A)

5367	913	15918	1790	15228	1416	1499	158	412	18	17056	2134
5062	874	12096	1255	15414	1190	1979	126	435	21	12340	2044
4744	795	12429	1356	12736	938	2142	185	523	17	12676	1988

Indications :

(E) : No. of food samples examined

(A) : No. of food samples found adulterated

: Does not include information from the State of Gujarat

: Does not include information from the States of Gujarat, Bihar and Jharkhand

: Does not include information from the States/U.Ts. of Andaman & Nicobar Island, Assam, Bihar, Chandigarh, Chattisgarh, Dadra & Nagar Haveli, Gujarat, Lakshadweep, Madhya Pradesh, Orissa & Tamil Nadu